



2026:AHC:26181

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4602 of 2026

Guru Charan

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Surendra Mohan Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2, namely, Tehsildar Judicial, Farenda, Maharajganj to expedite the Case No. 12481 of 2024, Computer Case No. T202405470412481 (Gurucharan Versus Meena Devi and others), under Section 34 of U.P. Revenue Code, 2006 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is ***disposed of*** finally directing the Respondent No.2, namely, Tehsildar Judicial, Farenda, Maharajganj to decide the aforesaid matter filed by the petitioner, preferably within a period of three months from the date of production of a certified copy of this order, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026

T.S.